

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.700/89

date of decision : 17-11-1992

Between

D. B. Narasaiah : Applicant

and

The Director General
Telecommunications
Dept. of Telecommunications
Govt. of India,
New Delhi 110001

2. The Chief General Manager
Telecom, AP Triveni Complex
Hyderabad 500001

3. The Telecom Dist. Engineer
Dept. of Telecommunications
Karimnagar 505001

4. The SDO, Telecom
Dept. of Telecommunications
Jagtial Dist. Karimnagar
AP - 505 327

: Respondents

Counsel for the applicant : P. Naveen Rao, Advocate

Counsel for the respondents : N.V. Ramana, Standing Counsel
for the Central Government

CORAM

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON. MR. T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

Judgement

(Orders as per Hon. Mr. R. Balasubramanian, Member (Admn.)

Mr. P. Naveen Rao, counsel for the applicant and
Mr. N.V. Ramana, Standing Counsel are present and heard.

2. When this case was taken up the first thing that the
Bench observed was the discrepancy in the relief sought in

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'A' file and 'B' file. However, learned counsel for the applicant chose to restrict the prayer only to the ~~regularisation~~, and this was not resisted by the learned counsel for the respondents. Hence, we proceed only on the basis of the ~~regularisation~~ sought for by the learned counsel for the applicant.

3. Such being the case this case is covered fully by Judgement of this Bench in OA.367/88 reported in ⁽¹⁹⁹¹⁾⁽⁴⁾ SLR Vol.74 page 236 ~~at~~ 1991(4) page 237. Hence following that we give the same direction. In that case, the Bench has observed as follows :

"We find considerable merits in the submissions made by Shri Suryanarayana and accordingly direct the respondents to prepare the seniority list as per the various instructions issued by the DG, Telecom, letters viz.

- 1) DG Telecom letter No.269-89/88-STN dated 17-10-1988
- 2) DG Telecom letter No.269-229/88-STN dated 18-11-1988
- 3) DG Telecom letter No.269-10/89-STN dated 7-11-1989
- 4) DG Telecom letter No.269-10/89-STN dated 17-12-1990.

The respondents are also directed to engage the applicants in accordance with their seniority subject to the availability of work and also to extend such other benefits as per DG's letters issued from time to time taking into consideration the judgements of the Supreme Court, after preparing the seniority list ~~conferment~~ of temporary status as per the ^{above} ~~circulars~~."

4. Following the above, we direct the respondents to re-engage the applicants in accordance with the seniority subject to the availability of work and also to extend such other benefits as per DG's letters issued from time to time taking into consideration the Judgements of the Supreme Court, after preparing the seniority list ~~conferment~~ of temporary status as per the above circulars.

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P.S.W

(29)

The application is disposed of thus with no order as to costs.

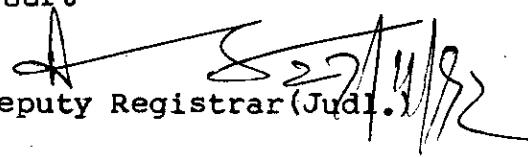
R. Balasubramanian

(R. Balasubramanian)
Member(Admn)

T. Chandrasekhara Reddy

(T. Chandrasekhara Reddy)
Member(Judl)

Dated : November 17, 92
Dictated in the Open Court

sk 
Deputy Registrar(Judl.)

Copy to:-

1. The Director General, Telecommunications, Department of Telecommunications, Govt. of India, New Delhi-001.
2. The Chief General Manager Telecom, AP Triveni Complex, Hyderabad-001.
3. The Telecom District. Engineer, Department of Telecommunications, Karimnagar-501.
4. The SDO, Telecom, Department of Telecommunications, Jagtial District. Karimnagar-327.
5. One copy to Sri. P. Naveen Rao, advocate, Advocates Associations, High Court Buildings, Hyd.
6. One copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.
7. One spare copy.

Rsm/-

sent on
27/11/92